MINISTRY OF CORPORATE AFFAIRS
NOTIFICATION

New Delhi, the 29th September, 2010

S.O. 2392(E).—In exercise of the powers conferred by sub-section (1) of Section 210A of the Companies Act, 1956 (1 of 1956), the Central Government hereby makes the following amendment in the notification of the Government of India in the Ministry of Corporate Affairs, number S.O. 1800(E), the 21st July, 2009 published in the Gazette of India, Extraordinary, of same date, namely:

In the said notification, for the figures “20-8-2010” wherever they occur, the figures “20-11-2010” shall be substituted.

2. This notification shall take effect from the date of publication in the Official Gazette.

[F.No. I/5/2001-C.L.-V]
RENUKA KUMAR, Jt.Secy.

Note: The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), vide number S.O. 1800(E), dated 21st July, 2009 and last amended vide number S.O. 1679(E), dated 15th July, 2010.